The Uttar Pradesh  King George's Medical University (Amendment) Act, 2004
Act 4 of 2004

Keyword(s):
Medical University, Chief Superintendent of Hospital, Private Medical College, College, Para Medical Degree Courses

Amendment appended: 15 of 2006
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the King George Vikas Vishwavidyalaya Adhiniyam, 2004 (Uttar Pradesh Adhiniyam Sankhya 4 of 2004) as passed by Uttar Pradesh Legislature and assented to by the Governor on February 26, 2004.

THE KING GEORGE'S MEDICAL UNIVERSITY (AMENDMENT) ACT, 2004
(U.P. ACT NO. 4 OF 2004)
[As passed by the Uttar Pradesh Legislature]

AN

ACT

to amend the King George's Medical University Act, 2002.

IT IS HEREBY enacted in the Fifty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the King George's Medical University (Amendment) Act, 2004.

(2) It shall be deemed to have come into force on January 20, 2004.

2. In section 7 of the King George's Medical University Act, 2002 hereinafter referred to as the principal Act, in sub-section (2) for the words “The Pro-Vice-Chancellor and a chief superintendent of hospital” the words “The Chief Superintendent of hospitals” shall be substituted.

3. In section 8 of the principal Act, clause (b) shall be omitted.

4. In section 14 of the principal Act, clause (c) shall be omitted.

5. In section 16 of the principal Act, in sub-section (11) the words “The Pro-Vice-Chancellor, if any, or where there is no Pro-Vice-Chancellor”, shall be omitted.

6. Section 18 of the principal Act shall be omitted.

7. In section 22 of the principal Act, the words “the Pro-Vice-Chancellor,” shall be omitted.

8. In section 30 of the principal Act, in sub-section (1) clause (d) shall be omitted.

9. (1) The King George's Medical University (Amendment) Ordinance, 2004 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if this Act were in force at all material times.
STATEMENT OF OBJECTS AND REASONS

The King George’s Medical University Act, 2002 (U.P. Act no. 8 of 2002) *inter alia* provided for the appointment of a Pro-Vice-Chancellor by the Vice-Chancellor from amongst the professors of the University. The Pro-Vice-Chancellor was being appointed without taking into account the inter-seniority among the professors of the University and the charge of the office of the Pro-Vice-Chancellor was being assigned to a junior professor due to which the teaching atmosphere of the University was adversely affecting. Besides in every faculty a Dean had already been appointed and hence the office of Pro-Vice-Chancellor was not needed in the University. It was, therefore, decided to amend the said Act to abolish the office of the Pro-Vice-Chancellor in the University.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the King George’s Medical University (Amendment) Ordinance, 200 (U.P. Ordinance no. 1 of 2004) was promulgated by the Governor on January 20, 2004.

This Bill is introduced to replace the aforesaid Ordinance.

By order,

R. B. RAO,

*Pramukh Sachiv.*
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh King George Chikitsa Vishwavidyalaya (Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 15 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 23, 2006.

THE UTTAR PRADESH KING GEORGE'S MEDICAL UNIVERSITY (AMENDMENT) ACT, 2006
(U.P. Act no. 15 of 2006)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh King George's Medical University Act, 2002.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows:

Short title

1. This Act may be called the Uttar Pradesh King George’s Medical University (Amendment) Act, 2006.
2. In section 11 of the Uttar Pradesh King George's Medical University Act 2002, in clause (xviii):—

(a) for the words "Private Medical College" the words "Private Medical College or any such institution as is imparting education in para Medical Degree Courses" shall be substituted;

(b) for the words "such college" the words "such college or institution" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Clause (xviii) of section 11 of the King George's Medical University Act, 2002 provides for granting affiliation to Government or Private Medical Colleges of the State by the King George's Medical University but there is no provision for granting affiliation to the institutions conducting para-medical courses of graduation level. In view of maintaining uniformity in courses and examinations of the institutions conducting para-medical courses it is necessary to affiliate the institutions conducting para-medical courses to the King George's Medical University. At present the policy of imparting education in the field of para-medical courses of graduation level has been formulated by the Government. It has, therefore, been decided to amend clause (xviii) of section 11 of the said Act to make the provisions as aforesaid.

The Uttar Pradesh King George's Medical University (Amendment) Bill, 2006 is introduced accordingly.

By order,

RAM HARI VIJAY TRIPATHI,

Pramukh Sachiv.